

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT:

THE HONOURABLE MR.JUSTICE C.S. DIAS

FRIDAY, THE 17TH DAY OF APRIL 2020/28TH CHAITHRA, 1942

B.A NO.TMP 51/2020.

(In connection with S.C No. 845/2018 of Additional Assistant Sessions Court, Irinjalakuda, Thrissur, FIR No. 112/2018 of Chalakudy Police Station)

**Petitioner/Accused No. 5:**

Ikramul Sheik, Aged 41,  
S/o. Fakkir Munna,  
Majeed Mahal Tolla,  
South Palash Gachi,  
Udduva Sahib Ganch,  
Jharkhand.

**Respondent:**

State of Kerala, Rep. by  
The Public Prosecutor,  
High Court of Kerala,  
Kochi - 31

By Public Prosecutor Sri.Amjad Ali

THIS B.A. HAVING BEEN FINALLY HEARD ON 17.04.2020, THE COURT  
ON THE SAME PASSED THE FOLLOWING:

**C.S.DIAS, J.**

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**B.A TMP No.51 of 2020**

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**Dated this the 17<sup>th</sup> day of April, 2020.**

**ORDER**

The registry has mistakenly numbered the case showing the name of Advocate Sri.Vinod instead of Advocate Sri.Vimal Dev. The Counsel appearing for the petitioner in the above bail application is directed to serve a copy of the bail application on the learned Public Prosecutor on the next posting date, by e-mail in the intimation to the Registry.

2. The learned Public Prosecutor shall get instructions by the next posting date. The Registry shall show the name of Sri.Vimal Dev in the cause list.

Call on 21.4.2020.

**C.S.DIAS  
JUDGE**

sks/17.4.2020

